

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
11-07-2024 AT 10:30 AM**

**CP No. 11/241/HDB/2022**  
u/s. 241 of Companies Act, 2013

**IN THE MATTER OF:**

Mr. Maroju Sridhar Rao

**...Petitioner**

**AND**

MJR Real Estates Pvt Ltd & 12 Others

**...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

Mr Maroju Sridhar Rao, Petitioner in person present and stated that his counsel has given up the Vakalat and therefore he may be given time to engage another Advocate. No representation for the respondent. Matter adjourned to 22.08.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**